

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5188
ANSWERED ON:05.09.2011
BETTER LABOUR MOBILITY
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the labour reforms undertaken/proposed to be introduced to ensure ease of doing business in the country to reduce labour days loss and better labour mobility; and;

(b) the reasons for the poor scenario in the labour sector?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Labour Reforms which essentially entail review/update of labour laws is a continuous process and amendments are made in labour laws from time to time by the Government in order to, inter-alia, ensure ease of doing business in the country to reduce labour days loss and better labour mobility etc. The Industrial Disputes Act, 1947 has been recently amended to facilitate more harmonious industrial relations. The amended Act provides for Grievance Redressal Machinery and for the worker to approach the Labour Court directly for certain types of disputes. In addition the Government has introduced the Labour laws (Exemption from Furnishing Returns and Maintaining of Registers by certain Establishments) Amendment Bill, 2011 which should reduce compliance cost of business.

Besides labour laws, the scenario in the labour sector is also governed by domestic and global economic developments and business decisions on choice of technology to be adopted. Capital intensive technology generally works against the interest of workers.